

(B)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A.NO.84/2003 IN O.A.NO.378/02

Thursday, this the 20th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Union of India through

1. The General Manager
Northern Railway
Baroda House, New Delhi
2. The FA & CAO
Northern Railway
Baroda House, New Delhi
3. The FA & CAO/Constructions
Northern Railway
Kashmere Gate, Delhi.

Applicants

(By Advocate: None)

Versus

Shri Jai Pal Singh
Retired Accounts Officer
Under the FA & CAO/Constructions
Northern Railway, Kashmere Gate
New Delhi

Respondent

(By Advocate: None)

O R D E R (ORAL)

Justice V.S. Aggarwal:

MA-615/2003

MA-615/2003 is allowed subject to just exceptions.

Delay in filing the RA is condoned.

RA-84/2003

No good ground to review. Dismissed.

(Govindan S. Tampi)
Member (A)

sunil

V.S. Aggarwal
(V.S. Aggarwal)
Chairman